

THE REPRESENTATION OF THE PEOPLE (AMENDMENT)
ACT, 1991

No. 31 of 1991

[14th August, 1991.]

An Act further to amend the Representation of the People Act, 1951.

BE it enacted by Parliament in the Forty-second Year of the Republic of India as follows:—

Short
title and
com-
mence-
ment.

1. (1) This Act may be called the Representation of the People (Amendment) Act, 1991.

(2) It shall be deemed to have come into force on the 18th day of April, 1991.

Substi-
tution of
new sec-
tion for
sections
73A and
73AA.

2. In the Representation of the People Act, 1951 (hereinafter referred to as the principal Act), for sections 73A and 73AA, the following section shall be substituted, namely:—

43 of 1951.

Special
provision
as to
certain
elections.

“73A. Notwithstanding anything contained in section 73 or in any other provision of this Act, with respect to the general election for the purpose of constituting a new House of the People upon dissolution of the Ninth House of the People,—

(a) the notification under section 73 may be issued without taking into account the Parliamentary constituencies in the State of Jammu and Kashmir; and

(b) the Election Commission may take the steps in relation to elections from the Parliamentary constituencies in the State of Jammu and Kashmir separately and in such manner and on such date or dates as it may deem appropriate.”

Repeal
and
saving.

3. (1) The Representation of the People (Amendment) Ordinance, 1991, is hereby repealed.

Ord. 2 of
1991.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.